BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE 16TH DAY OF DECEMBER, 1986.

Present: Hen'ble Justice K.S. Puttaswamy,

.. Vice-Chairman

Hon'ble Shri L.H.A.Rege

.. Member

Application No.891/86,2002 to 2028/86

 Sharanappa Basalingappa S/e. Basalingappa, Major

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- Noorsab Hazaratsab, son of Hazaratsab, Major
- Subhas Nagappa, son of Nagappa, Major
- Kallappa Venkatappa, son of Fakruddin, Major
- Gusesab, Fakruddin, sen of Fakruddin, Major
- Allisab Fakruddin,
 S/o. Fakruddin, Major
- 7. B.Balleiah, Son of Rangaiah, Major
- 8. B.Ramalingaiah, aged sen of Ramaiah
- 9. Khadar Basha, sen ef Hazaratsab, majer
- 1D. Joseph Anthony, son of Charley, Major
- Yellappa, Nagappa, sen of Nagappa, Major
- Y.Venkateswaralu, son of Musalaiah, Major.
- 13. Devaiah Narasiah, son of Narasiah, Major
- 14. Saibaba Lakshmaiah, son of Lakshmaiah, Major

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- B. Venkatarangaiah, son of Subbaiah, Major
- Channabasappa Hanumappa son of Hanumappa, major
- Kallappa Fakirappa, son of Fakirappa, major
- 18. Samalingappa Basappa, san af Basappa, majar
- Manasaiah Samuel, son of Samuel, major
- Yellappa Venkappa, son of Venkappa, major
- 21. K.Masthanaiah, son of Khatamala, major
- 22. T.Venkateswaralu, son of Lakshmiah, major
- 23. Suresh Pawar, son of Bhagawan, major
- 24. Ramaiah Guraiah, son of Guraiah, major
- 25. Shetty Papa Rae, son of John, major
- 26. S.Venkateswaralu, son of Siddaiah, major
- 27. M.Shayalu, son of Muddaiah, major
- 28. P.Pullaiah, son of Buddaiah, major. APPLICANTS

 (Shri S.M. Babu, Advocate)

Vs.

- 1. The Senior Divisional Engineer (II)
 Works Branch, South Central Railway,
 Hubli Division,
 Hubli-20.
- The Senior Divisional Personnel Officer Personnel Branch, S.C.Railways, Hubli Division, Hubli-20.

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- 3. The Inspector of Works and S.C.Railway, Supa, Castle Rock, Dist: North Kanara, Pin: 581 121.
- 4. Sri K.Lazar, CPC Khalasi, IOW/CLR S.C.Railway, Castle Reck, Dist: North Kanara-581 121.
- 5. Sri K.H.Raikar CPC Khalasi of PW1/CLR, S.C.Railway, Castle Road, Dist: North Kanara-121.
- 6. Sri M.Kotaiah, CPC Khalasi of PW1/SVM, S.C.Railways, Sanvordem, GOA.

Respondents.

(Shri M. Sreerangaaiah, Advocate)

The application has come up for hearing before Court today. The Vice-Chairman made the following:

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In these transferred applications received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act of 1985 (Act), the applicants have challenged their terminations made by the respondents on diverse ground.

- 2. While these cases were pending before the High Court and then before this Tribunal all the applicants have continued in service in pursuance of an interimerder issued and modified by the High Court.
- 3. Shri M.Sreerangaiah, learned counsel appearing for the respondents submits that all the applicants have been provided with alternative employment and

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that all of them will be continued at the place where they are now working.

- 5. Applications are disposed of in the above terms with no order as to costs.

Nos. Prince CHAIRMAN 1/2 MEMBER (

MEMBER(A)(R)

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KASJ:

WRIT PETITION NO.16225 OF 1982

4-8-1982

ORDER

K.A.SWAMI, J. -

Sri Dayananda, learned Counsel for respondents 1 to 3, submits that now the petitioners are working in the Castlerock Division as casual workers; at cartherock but there is no work, to engage them and the respondents are prepared to provide the work to the petitioners in Poona Division. As the petitioners are only casual workers it is further submitted that the stay order may be modified so as to enable the respondents 1 to 3 to provide work to the petitioners wherever the work is available. Learned Counsel for the petial so tioners/has no objection to modify the interim order to that effect without prejudice to the contentions of the petitioners. Accordingly, the interim order passed on 23-4-1982 is modified, and it is ordered that it is open for respondents 1 to 3 to provide work to the petitioners either in Castle-rock Division or in Poona Division. This order is passed without prejudice to

the contentions raised by either of the parties. If respondents 1 to 3 provide work to the petitioners in Poona Division, the petitioners shall go to Poona Division to work there.

2. Let a copy of this order be furnished within three days to the Counsel for the petitioners and respondents 1 to 3 if appropriate applications are made.

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